

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No. 172/97

New Delhi : this the 28th May ,1997.

HON'BLE MR.S.R.ADIGE MEMBER(A)

Mr. Baldev Singh Mahal,
S/o S.Hazara Singh,
P/o 180, Park Sharon,
Dr. San Jose C. A-95136,
United States of America
through

Mr. Sampuran Singh S/o S.Gumukh Singh,
R/o B B -2, G.K. Enclave- II,
New Delhi - 110048.Applicant.
(None appeared).

Versus

UNION OF INDIA
through

The General Manager,
Northern Railway,
Baroda House,
New Delhi - 110001.

2. The General Manager (P),
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi - 110001Respondents.
(By Advocate: Shri Rajeev Sharma)

ORDER(DR AL)

HON'BLE MR.S.R.ADIGE MEMBER(A)

Applicant seeks a direction to respondents to release his retiral benefits w.e.f. 1.5.80 with 18% interest per annum thereon.

2. It appears that the applicant had filed representations from time to time including a representation dated 8.6.83 (Annexure-IV).
3. This OA is disposed of with a direction to the respondents to examine the contents of applicant's representation dated 8.6.83 (Annexure-IV), and dispose of the same by a detailed, speaking and

A

reasoned order in accordance with law within 2 months from the date of receipt of a copy of this order.

4. The OA stands disposed of accordingly. No costs.

Antalig
(S.R. ADIGE)
MEMBER(A).

/ug/